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## THE TELANGANA GAZETTE

PART IV-A-EXTRAORDINARY

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No.4 ] HYDERABAD, MONDAY, MARCH 14, 2022  
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### TELANGANA BILLS TELANGANA LEGISLATIVE ASSEMBLY

Under the Proviso to rule 97 of the Rules of Procedure and Conduct of Business in the Telangana Legislative Assembly, the Speaker has been pleased to order the Publication in the Telangana Gazette of the following Bill together with the Statement of Objects and Reasons relating thereto, and the Bill and the Statement of Objects and Reasons are accordingly Published for general information.

To be introduced in the Telangana Legislative Assembly.

**L.A. BILL NO. 4 OF 2022**

A BILL TO AUTHORISE THE APPROPRIATION OF CERTAIN FURTHER MONEYS FROM AND OUT OF THE CONSOLIDATED FUND OF THE STATE OF TELANGANA FOR THE SERVICES OF THE FINANCIAL YEAR WHICH COMMENCED ON THE 1<sup>st</sup> APRIL, 2021.

Be it enacted by the Legislature of the State of Telangana in the Seventy Third Year of the Republic of India as follows:-

*Short title.*

1. This Act may be called the Telangana Appropriation (No.2) Act, 2022.

*Authorisation of supplementary appropriation of Moneys from and out of the Consolidated Fund of the State of Telangana for the financial year which commenced on the 1<sup>st</sup> April, 2021.*

2. The State Government may appropriate from and out of the Consolidated Fund of the State of Telangana, for the financial year which commenced on the 1<sup>st</sup> April, 2021, a further sum not exceeding Twenty four thousand one hundred and forty four crores, ten lakhs sixty thousand rupees, being moneys required to meet, -

(a) the supplementary grants made by the Telangana Legislative Assembly for that year, as set-forth in Column (3) of the Schedule; and

(b) the supplementary expenditure charged on the Consolidated Fund of the State of Telangana for that year, as set forth in Column (4) of the Schedule.

*Appropriation.*

3. The sums authorised to be appropriated from and out of the Consolidated Fund of the State by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

## THE SCHEDULE

(See sections 2 and 3)

Demand Number	Services and Purposes	SUMS NOT EXCEEDING			Total
		Voted by the Legislative Assembly	Charged on the Consolidated Fund of the State		
(1)	(2)	(3)	(4)	(5)	
		Rs.	Rs.	Rs.	Rs.
I. State Legislature	Revenue	13,14,39,000	8,19,000	13,22,58,000	
II. Governor and Council of Ministers	Revenue	14,35,38,000	2,19,40,000	16,54,78,000	
III. Administration of Justice	Revenue	38,62,95,000	8,87,88,000	47,50,83,000	
	Capital	24,53,00,000	- -	24,53,00,000	
IV. General Administration and Elections	Revenue	103,00,13,000	6,01,41,000	109,01,54,000	
V. Revenue, Registration and Relief	Revenue	925,72,40,000	1,00,000	925,73,40,000	
VI. Excise Administration	Revenue	102,90,42,000	- -	102,90,42,000	
VII. Commercial Taxes Administration	Revenue	58,06,97,000	- -	58,06,97,000	
VIII. Transport Administration	Revenue	16,17,67,000	- -	16,17,67,000	
IX. Fiscal Administration, Planning, Surveys and Statistics	Revenue	105,68,58,000	163,83,44,000	269,52,02,000	
	Capital	7,00,00,000	- -	7,00,00,000	
	Loans	5,94,24,000	- -	5,94,24,000	
	Public Debt	- -	133,80,00,000	133,80,00,000	

(1)	(2)	(3)	(4)	(5)
		Rs.	Rs.	Rs.
	X. Home Administration	2051,26,37,000	88,12,000	2052,14,49,000
	Revenue			
	Capital	397,00,14,000	- -	397,00,14,000
	XI. Roads and Buildings	122,04,39,000	- -	122,04,39,000
	Revenue	721,97,29,000	29,56,53,000	751,53,82,000
	Capital	2950,89,27,000	- -	2950,89,27,000
	XII. School Education	5,81,64,000	- -	5,81,64,000
	Revenue	160,32,64,000	- -	160,32,64,000
	Capital	101,28,74,000	- -	101,28,74,000
	XIII. Higher Education	12,49,29,000	- -	12,49,29,000
	XIV. Technical Education	1672,21,59,000	24,95,000	1672,46,54,000
	XV. Sports and Youth Services	326,01,99,000	- -	326,01,99,000
	XVI. Medical and Health	70,20,78,000	- -	70,20,78,000
	XVII. Municipal Administration and Urban Development			
	Revenue	26,45,000	- -	26,45,000
	XVIII. Weaker Section Housing Programme			
	Revenue	10,15,19,000	- -	10,15,19,000
	Capital	1,11,74,000	- -	1,11,74,000
	XIX. Information and Public Relations	122,21,66,000	- -	122,21,66,000
	XX. Labour and Employment	1,92,94,000	- -	1,92,94,000
	Capital	26,00,000	- -	26,00,000
	XXI. Social Welfare			
	Revenue			

(1)	(2)	(3)	(4)	(5)
		Rs.	Rs.	Rs.
XXII.	Tribal Welfare	4,11,24,000	- -	4,11,24,000
XXIII.	Backward Classes Welfare	17,24,12,000	- -	17,24,12,000
	Capital	5,16,74,000	- -	5,16,74,000
XXIV.	Minority Welfare	141,71,14,000	- -	141,71,14,000
XXV.	Women, Child and Disabled Welfare	244,32,80,000	- -	244,32,80,000
XXVI.	Administration of Religious Endowments	17,19,32,000	- -	17,19,32,000
XXVII.	Agriculture	318,70,10,000	- -	318,70,10,000
XXVIII.	Animal Husbandry and Fisheries	176,97,30,000	- -	176,97,30,000
	Capital	10,00,00,000	- -	10,00,00,000
	Loans	71,59,000	- -	71,59,000
XXX.	Co-operation	26,14,55,000	- -	26,14,55,000
XXXI.	Panchayat Raj	744,74,75,000	- -	744,74,75,000
	Capital	2156,57,34,000	- -	2156,57,34,000
	Loans	299,57,06,000	- -	299,57,06,000

(1)	(2)	(3)	(4)	(5)
		Rs.	Rs.	Rs.
XXXII.	Rural Development	1,31,96,000	-	1,31,96,000
	Capital	954,64,78,000	-	954,64,78,000
	Revenue	102,87,82,000	-	102,87,82,000
XXXIII.	Major and Medium Irrigation	5773,86,04,000	63,72,02,000	5837,58,06,000
	Capital	410,06,25,000	-	410,06,25,000
	Loans	-	-	-
XXXIV.	Minor Irrigation	7,04,32,000	-	7,04,32,000
	Revenue	620,43,16,000	-	620,43,16,000
	Capital	-	-	-
XXXV.	Energy	78,64,69,000	-	78,64,69,000
	Revenue	50,04,77,000	-	50,04,77,000
	Loans	-	-	-
XXXVI.	Industries and Commerce	57,80,50,000	-	57,80,50,000
	Revenue	941,11,98,000	-	941,11,98,000
	Capital	330,03,41,000	-	330,03,41,000
	Loans	-	-	-
XXXVII.	Tourism, Art and Culture	18,62,66,000	-	18,62,66,000
	Revenue	7,03,48,000	-	7,03,48,000
	Capital	-	-	-
XXXVIII.	Civil Supplies Administration	75,30,80,000	-	75,30,80,000
	Revenue	-	-	-
XXXIX.	Information Technology Electronics and Communications	11,61,000	-	11,61,000
	Revenue	-	-	-
XI.	Public Enterprises	7,14,000	-	7,14,000
	Revenue	-	-	-
	Total	23734,87,66,000	409,22,94,000	24144,10,60,000

## STATEMENT OF OBJECTS AND REASONS

The Bill is introduced in pursuance of article 205 of the Constitution of India read with article 204(1) thereof, to provide for the appropriation out of the Consolidated Fund of the State of Telangana, of the moneys required to meet, -

(a) the supplementary grants made by the Telangana Legislative Assembly for the expenditure of the State Government for the financial year which commenced on the 1<sup>st</sup> April, 2021; and

(b) the supplementary expenditure charged on the said Fund for that year.

**T. HARISH RAO**

Minister for Finance, Medical,  
Health and Family Welfare

**MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE  
AND CONDUCT OF BUSINESS IN THE TELANGANA LEGISLATIVE  
ASSEMBLY.**

The Telangana Appropriation (No.2) Bill, 2022 after it is passed by the Legislature of the State, may be submitted to the Governor for her assent under article 200 of the Constitution of India.

**T. HARISH RAO**

Minister for Finance, Medical,  
Health and Family Welfare

**Dr. V. NARASIMHA CHARYULU**

Secretary to State Legislature